

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 106**  
**(IB)-15(PB)/2019**

**IN THE MATTER OF:**

Gagan Arora

.... Petitioner/Applicant

Vs.

Punj Lloyd Ltd.

.... Respondent

**SECTION:**

**Under Section 9 of Insolvency & Bankruptcy Code**

**Order delivered on 21.01.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**DR. DEEPTI MUKESH**  
**HON'BLE MEMBER (JUDICIAL)**

**PRESENTS:**

For the Petitioner(s) : Ms. Shipra Choudhary, Adv.  
For the Respondent : Dr. U.K. Chaudhary, Sr. Adv. with Mr. Vivek Jain,  
Mr. Manish Shekhari, Mr. Himanshu Handa  
Ms. Manish Choudhary, Mr. Sumit Malhotra &  
Ms. Samridhi Gogia, Adv.

**ORDER**

For order see, C.P. No. (IB)-731(PB)/2018.

21.01.2019  
Ritu Sharma